

Presented on 21-4-82

Adopted on 23-4-82

THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

FORTY-SECOND REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-second Report.

2. The Committee met on 20 April, 1982 for—

- I. Examination of the Constitution (Amendment) Bill, 1982 (*Amendment of Eighth Schedule*) by Shri Satyagopal Misra under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 23 April 1982.
- III. Reconsideration of classification of the Abolition of Capital Punishment Bill, 1980 by Shri Eduardo Faleiro.

Examination of the Constitution (Amendment) Bill

3. The Committee considered the Constitution (Amendment) Bill, 1982 (*Amendment of Eighth Schedule*) by Shri Satyagopal Misra and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Bill seeks to amend the Constitution with a view to insert "Nepali" language in the Eighth Schedule.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri Era Anbarasu regarding judicial reform. | 2 hours |
| (2) Resolution by Shri G. M. Banatwalla regarding implementation of recommendation of Committee for Promotion of Urdu. | 2 hours |
| (3) Resolution by Shrimati Pramila Dandavate regarding continuation of present form of government. | 2 hours |

[P.T.O.]

Reconsideration of the classification of a Bill

5. The Committee then considered the request of Shri Eduardo Faleiro to reconsider their earlier recommendation giving category 'B' (*vide* First Report) to his Bill, namely, the Abolition of Capital Punishment Bill, 1980 and place it in category 'A'.

6. On reconsideration, the Committee recommend that the Bill may be placed in category 'A'.

Recommendations

7. The Committee recommend that—

- (i) Shri Satyagopal Mishra be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House; and
- (iii) the reclassification of the Bill, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

April 20, 1982
Chaitra 30, 1904 (Saka)

G. LAKSHMANAN,
Chairman,
Committee on Private Members
Bills and Resolutions